

GOVERNMENT OF INDIA
MINISTRY OF PLANNING

RAJYA SABHA
UNSTARRED QUESTION NO. 148
TO BE ANSWERED ON 22.07.2024

RE-BRANDING OF CENTRALLY SPONSORED SCHEMES BY STATES

148 SHRI NARAYANA KORAGAPPA:

Will the Minister of PLANNING be pleased to state:

- (a) whether Government is aware that some States are rebranding the Centrally Sponsored Schemes and portraying them as their own;
- (b) if so, Government's view on this and the manner in which it is planning to stop States from branding Centrally-Sponsored Schemes as their own;
- (c) whether Government will request the States to submit schemewise data to crosscheck misrepresentation of Central Schemes; and
- (d) whether Government will consider implementing strict guidelines including restricting/stopping fifty-year interest free loan for capital investment meant to achieve "Viksit Bharat"?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(RAO INDERJIT SINGH)

- (a), (b), (c)&(d) The operational framework of each Centrally Sponsored Scheme, including its name, funding pattern, and utilization, is governed by its specific guidelines, which are developed by the relevant Ministries or Departments. These guidelines are approved by Parliament through budget provisions and the appropriation process. Various stakeholders, including States and Union Territories, are expected to comply with these guidelines of the Department of Expenditure (Public Finance- States Division) issued on 26th Feb 2024 vide F. No. 44(1)/PF-S/2024-25 (CAPEX). Ministries and Departments enforce these guidelines and take necessary corrective action as and when needed.
